

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3409 of 2021**

Mani Ram Tuti

... .. **Petitioner**

**Versus**

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through- Video Conferencing**

For the Petitioner

: Mr. Gaurav, Advocate

For the State

: Mr. Anup Pawan Topno, A.P.P.

02/25.03.2021 Heard Mr. Gaurav, learned counsel for the petitioner and Mr. Anup Pawan Topno, learned A.P.P. for the State.

Defect no. 9(i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Maranghada P.S. Case No. 37/2020.

It has been alleged that extortion money was demanded from the contractors constructing LAMPS. It has further been alleged that on a query made from the Secretary of LAMPS it was detected that Laka Pahan had demanded 05 percent levy.

So far as the petitioner is concerned he is said to have provided the mobile number of the Secretary of LAMPS to Laka Pahan. One of the co-accused namely Salan Matiyas Tuti has been granted bail by this Court in B.A. No. 3247 of 2021. The petitioner is in custody since 15.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> Class, Khunti in connection with Maranghada P.S. Case No. 37/2020.

**(R. Mukhopadhyay, J.)**